

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 208/TT/2015

Date: 11.4.2016

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff for tariff period 2014-19 for **Asset-1**: Bhiwani-Hisar 400 kV D/C line along with associated bays at Bhiwani and Hisar, **Asset-2**: LILO of Moga-Bhiwadi 400 kV D/C line at Hisar along with associated bays at Hisar under "Northern Region System Strengthening Scheme XXV" in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 18.4.2016:-

1. The commissioning status of Asset-1 and Asset-2 along with Auditors Certificate and revised tariff forms.
2. The certificate issued by RLDC as per Regulation 5 (2) of 2014 Tariff Regulations in support of trial run operation or commercial operation date.
3. Colour SLD clearly identifying the asset covered in the instant petition along with the upstream and downstream system for all the assets.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)